the previous year; secondly, the capacity of the State Government to execute the Housing Schemes; thirdly, all the Housing Schemes are Plan schemes and the State Governments must be in a position to absorb the schemes within their Plan ceilings. These are the three considerations. That is why there is some distinction between State and State. Maharashtra stands first because its performance has been very good. Second comes Madras, then Mysore, and so on. No

Written Answers

MR. CHAIRMAN: The Question j Hour is over

pressures are brought in, nor entertained,

because the money is limited.

DEVELOPMENT (DR. S. CHAND-RASEKHAR): A statement containing the required information is laid on the Table of the Sabha.

STATEMENT

According to the information available with the Ministry of Health, Family Planning and Urban Development, the amount of compensation money given to the volunteer accepting IIJCD insertion for meeting the incidental expenses, loss of wages etc. is as follows;—

WRITTEN ANSWERS TO QUESTIONS

FERTILIZER PLANT BY BIRLAS

"531. SHRI C. ACHUTHA ME- j NON: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply to Unstarred Question No. 134 given in the Rajya Sabha on the 23rd July, 1968, and state:

- (a) the details of the fertilizer plant which the Birlas have been permitted to construct at Mirzapur; and
- (b) the reasons which prompted Government to issue the letter of intent?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) The Mirzapur project of Pilani Investment Corporation, a com- i pany of Birla Group, envisages an annual production of 1,60,000 tonnes of nitro-I gen in the form of urea.

(b) The increase the indigenous pro- j duction of fertilizers and thereby reduce the quantity to be imported for | meeting the requirements of the agri- j cultural production programmes.

MONEY PAID TO AN ACCEPTOR OF I.U.C.D.

*539. SHRIMATI SHAKUNTALA Uttar Pradesh PARANJPYE: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be | pleased to state the amount of money j given to an acceptor of I.U.C.D.

THE MINISTER OF STATE IN THE *54 MINISTRY OF HEALTH, FA- j MILY 1968.] PLANNING AND URBAN '

Name of the State/Union Territory	Amount of money
	(Rs.)
Bihar	10
Rajasthan	7
Madras and Union of	Terri Delhi
6	
Assam, Gujarat, Haryana, Kerala, Mysore, Orissa, Madhya Pradesh, Maha- rashtra.West Bengal, and Union Territories of An daman and Nicobar Is lands, Goa, Daman and Diu. L.M.A. Islands, Manipur and Ponjicher-	
5 ry	
Jammu and Kashmir, Pun jab and Union Territory of Chandigarh	

Andhra Pradesh . . .3

Uttar Pradesh . Transport exapenses as actually paid upto a maximum of Rs. 3.

*540. [Transferred to the 26th August, 1968.]

PL-480 SCHEME

- ♦541. SHRI SANDA NARAYAN-APPA: Wil! the Minister of FINANCE be pleased to state:
- (a) whether any special committee has been appointed by Government *to* consider the financial position under the P.L. 480 scheme;